

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-24/2003/381/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abu Saleh Badrudduza Laskar,
District & Sessions Judge,
Charaideo.

Dated, Guwahati the January, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. DJCHA/75/2024, dtd. 11th January, 2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for four days from 22.01.2024 to 25.01.2024** (prefixing 21.01.2024; suffixing 26.01.2024 to 28.01.2024), **along with station leave permission, from the evening of 21.01.2024 till the morning of 29.01.2024** has been granted. Further, you are asked to hand over charge to the Chief Judicial Magistrate cum Civil Judge cum Assistant Sessions Judge, Charaideo, and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/r

REGISTRAR (VIGILANCE)

Memo No.HC.VII-24/2003/382-383/A dated

19.01.2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the leave application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

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19/1/24
REGISTRAR (VIGILANCE)

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